

ITEM NO.26

COURT NO.9

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34962/2022

(Arising out of impugned judgment and order dated 25-07-2022 in WA No. 742/2022 25-07-2022 in WA No. 793/2022 passed by the High Court of Kerala at Ernakulam)

AISHWARYA MOHAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.194461/2022-CONDONATION OF DELAY IN FILING and IA No.194462/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Ms. Maitryi S Hegde, Adv.
Ms. Aruna A, Adv.
Ms. Anjali Anil A, Adv.
Ms. Uttara P.V, Adv.
Mr. Mohammed Sadique T.A., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)